

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
OA No. 256 of 1994

Friday, this the 10th day of March, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. C Saju Mon,
S/o C Chacko, Casual Mazdoor,
Transmission Project, Kochi-11,
Pezhuvilaveedu, Pooiyappilly PO,
Quilon.
2. M Thomas,
S/o Mathai, Casual Mazdoor,
Transmission Project, Kochi-11,
Kunnuvila Thekkethil, Vayakkal PO,
Quilon Dt.
3. MM Aliyar,
S/o Ibrahim, Casual Mazdoor,
Transmission Project, Kochi-11,
Marothkkal, NAD PO, Alwaye.
4. G Joy Kutty,
S/o Geevarghese, Casual Mazdoor,
Transmission Project, Kochi-11,
Kallekunnil Thekke Puthenveedu,
Ozhukuparakkal PO, Ayoor, Quilon. .. Applicants

By Advocate M/s MR Rajendran Nair and C Harikrishnan
Vs.

1. The Telecom District Manager,
Quilon.
2. The General Manager,
Transmission Project,
Ernakulam, Kochi-11.
3. The General Manager Telecom,
Ernakulam.
4. The Chief General Manager, Telecom
Kerala Circle, Trivandrum.
5. The Chief General Manager, Projects
Telecom, Madras. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government
Standing Counsel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

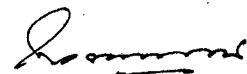
Applicants seek temporary status with effect from
01-10-1989. Other ancillary reliefs are also sought. It
is submitted by both sides that applicants 1, 2 and 4 have

been granted temporary status with effect from 1-4-90, and that third applicant has not obtained any relief.

2. We do not think that applicants are entitled to any reliefs in these proceedings. A fact adjudication cannot be made herein. This will not preclude applicants from seeking remedies at the hands of the respondent Department or other facts finding agencies in the contemplation of RK Panda & Ors Vs. Steel Authority of India & Ors (1994 (5) SCC 304).

3. The application is disposed of as aforesaid. No costs.

Dated the 10th March, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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